

**HIGH COURT OF JUDICATURE AT HYDERABAD  
FOR THE STATES OF TELANGANA AND ANDHRA PRADESH**

**ROC.No. 3728 /OP Cell/2018**

**Dated: 22.06.2018.**

**CIRCULAR**

Sub:-Subordinate Courts – Civil and Criminal – Disposal of Old Cases making zero pendency of 5 year old cases – Achieving the target of 5 + 0 – Reducing the pendency of pre-2014 cases i.e., cases upto and inclusive of the year 2013 - Issuance of certain instructions – Regarding.

- Ref:- 1) ROC No.4213/OP Cell/2017, dated 17.07.2017.  
2) ROC No.4213/OP Cell/2017, dated 1.09.2017.  
3) ROC No.960/OP Cell/2017, dated 08.02.2018

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Attention of all the Unit Heads and all the Judicial Officers working in both the States of Telangana and Andhra Pradesh is invited to the circular instructions in the reference 3<sup>rd</sup> cited, whereunder it was directed to achieve the target of 5 + 0 pendency by 31.3.2018 as directed by the Arrears Committee of Hon'ble Supreme Court.

The Hon'ble Judges of the Arrears Committee having considered the statistical data and disposal of pre-2013 and pre-2014 cases in the months of March and April, 2018, directed the Subordinate Courts to reduce the pendency of pre-2014 cases i.e., cases upto and including the year 2013 at least by 5% of the total pendency in the respective Courts, within three months. It is further directed that the District Level Arrears committees shall monitor the day to day disposal of every Court at least once in two weeks in order to meet the revised target.

*Communicate to all officers.*  
*[Signature]*  
*21/6/18*

All the Unit Heads in both the States of Telangana and Andhra Pradesh are hereby directed to make every endeavour to dispose of the cases on priority basis and reduce the pendency of pre-2014 cases i.e., cases upto and including the year 2013 at least by 5% of the total pendency in the respective Courts, within three months. Further, the District Level Arrears committees shall monitor the day to day disposal of every Court at least once in two weeks in order to meet the revised target.

*[Signature]*  
REGISTRAR (JUDICIAL)

To  
All the Unit Heads (with a request to circulate to all the Judicial Officers in their Unit).

Copies to:

The Registrar General and all the Registrars, High Court at Hyderabad.  
The Registrar (IT-cum-Central Project Coordinator) (for directing the concerned to place the circular in the High Court's web site.

*22.06.18*